

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 5th OF JANUARY, 2026

WRIT APPEAL No. 2703 of 2025

SATRUNJAY KUMAR PANDEY AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Siddharth Gontia - Advocate for appellants.

Shri Saurabh Sunder - Advocate for respondents.

WITH

WRIT APPEAL No. 1510 of 2025

CHETAN LAL KHUSHWAHA AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Anoop Nair, Senior Advocate with Shri Abhishek Dilraj - Advocate for appellants.

Dr.S.S.Chouhan - Government Advocate for respondents/State.

Shri Vijay Kumar Shukla and Shri Saurabh Sunder - Advocate for respondents.

WRIT APPEAL No. 1803 of 2025

MANJEET KUMAR AND OTHERS

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Anoop Nair, Senior Advocate with Shri Abhishek Dilraj - Advocate for

appellants.

Dr.S.S.Chouhan - Government Advocate for respondents/State.

Shri Vijay Kumar Shukla and Shri Saurabh Sunder - Advocate for respondents.

ORDER

Per: Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

1. Learned counsel appearing for the State, on advance notice, submits that the State has also filed an appeal impugning the order dated 23.01.2024, which has been impugned in these appeals.
2. Learned counsel appearing for some of the private respondents submit that some of the appellants were not party to the writ petitions. However, some of the appellants have approached the learned Single Judge by way of a review petition.
3. In view of the above, learned counsel appearing for appellants seeks leave to withdraw the appeals, without prejudice to the review petition filed by some of the appellants.
4. In view of the above, appeals are dismissed as withdrawn.
5. All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

VPA

(VINAY SARAF)
JUDGE